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which is a prescribed function of the Ministry of Home Affairs;

- (b) whether the incumbents of such posts are placed in the surplus pool, before abolishing their posts; and
- (c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir. The Ministries/Departments who are empowered under the 'Delegation of Financial Powers Rules, 1978' to create permanent posts are competent to abolish such posts.

- (b) Only the incumbents rendered surplus on account of abolition of permanent posts for the following reasons are placed in the Central (Surplus Staff) Cell and the posts held by them are abolished with effect from the date of their transfer to the Cell:—
 - (i) introduction of administrative reforms by the Department of Administrative Reforms:
 - (ii) studies made by the Staff/ Inspection Unit of the Ministry of Finance:
 - (iii) suo-moto studies of work measurement or other administrative reforms undertaken by Ministries; and
 - (iv) abolition or winding up of permanent or long term Organisations of the Central Government as a result of change in Government policy or as a measure of administrative reforms.
- (c) Surpuls persons are, as far as possible, redeployed against vacancies carrying matching pay scales within their permissible stay of six months on the rolls of the Central (Surplus Staff) Cell. The 'surplus persons surrendered to the Cell can opt for voluntary retirement on terms which are quite generous and attractive namely weightage of 5 years service given to those who have rendered not less than 15 years of qualifying service provided they do so within two months from the date of their transfer to the Cell.

Employees of the Tea Research Centre at Tocklai Experimental Station, Jorhat

1346. SHRI AJIT KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Tea Research Centre at the Tocklai Experimental Station, Jorhat was taken over by the Tea Research Association under the C.S.I.R.;
- (b) whether it is a fact that at the time of the take-over, the employees of the Station were given written assurance that their original service conditions would continue to be in force;
- (c) whether there have been any disputes between the management and the employees on the question of enforcement of original service conditions; and
- (d) if so, what action Government have taken to settle these disputes?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The Tea Research Association took over the control of Tea Research Centre at the Tocklai Experimental Station, Jorhat w.e.f. 1-1-1964. Tea Research Association is not under the control of the Council of Scientific and Industrial Research but has been recognized only for the payment of grant-in-aid.

(b) The then employees at Tocklai, who were employees of Indian Tea Association, advised were change of management and informed that their employment would continue under the Tea Research Association w.e.f. 1-1-1964 on the same terms and conditions as before but subsequently, bilateral agreements were reached between the Management and Union in 1965 and 1966. Under these, Tea Research Association scales of pay, and CSIR Rules and Service conditions, were adopted for Tea Research Association employees effective from 27th May, 1966.

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(c) and (b) There has been no dispute on the question of enforcement of original service conditions except that in 1967 the Union raised a dispute regarding gratuity which is still pending before the Labour Tribunal.

Uranium deposits in Jaduguda in Bihar

1347. SHRI SHIVA CHANDRA JHA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Jaduguda in Hazaribagh district of Bihar is rich in uranium deposits:
- (b) if so, what steps Government have taken so far to tap these deposits and with what results;
- (c) whether Government propose to set up an atomic plant at Jaduguda in view of availability of nuclear minerals there; if so, by when the plant will be set up there; and
- (d) if the answer to part (c) above be in the negative, what are reasons therefor?
- THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes. Sir. Jaduguda is in the Singhbhum district of Bihar State.
- Limited, a public sector undertaking under the Department of Atomic Energy is already mining and processing the uranium deposits at Jaduguda for the production of uranium concentrate, required for the nuclear programme.
 - (c) No. Sir.
- (d) Jaduguda is too near the coalfields to permit of an atomic plant being located there.

Reservation of jobs for backward... classes in the Central Services

1348. SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to provide for the reservation of jobs for the backward classes in the Central Services;

- (b) if so, what are the details there of; and
- (c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):.
(a) No. Sir.

- (b) Does not arise.
- (c) The Government of India have not recognised any backward classes other than S.C. & S.T. It has since been decided to appoint a Backward Classes Commission to make recommendations as to the steps that should be taken for the welfare of the socially and educationally backward classes.

Inter-State bus service

1349. SHRI SHIVA CHANDRA JHA: Will the Minster of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether the Central Government propose to start inter-State regular bus services throughout the country; and
- (b) if so; what are the details in this regard?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir. These services are run by State Road Transport Undertakings and private operators.

(b) Does not arise.

Promotion case of Delhi police personnel

1350. SHRIMATI MAIMOONA SULTAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and particulars of the Delhi Police personnel whose promotions have been held up pending